

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.49
C.P. No. 91/BB/2021

IN THE MATTER OF:

M/s. Venkata Sai Ispat Industries Pvt. Ltd. ... Petitioner
Vs.
M/s. Amma Constructions India Pvt. Ltd. ... Respondent

Order under Section 271-272 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent Nos.1, 3 & 4 : Ms. Smitha

ORDER

1. Heard the Ld. Proxy Counsel for the Respondent Nos.1, 3 & 4 and none appeared for the Petitioner.
2. Ld. Proxy Counsel for the Respondents seeks adjournment on the ground that arguing Counsel is not available today.
3. List the matter on **04.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)